

Ministry of Home Affairs and Centre for Cellular & Molecular Biology (CCMB), Hyderabad, a constituent Unit of CSIR.

(c) A sum of Rs. 320 lakhs has been earmarked for this project for the year 1995-96.

(d) The Centre will seek necessary professional support from CCMB, Hyderabad.

Company Law Board

6081. PROF. UMMAREDDY VENKATESWARLU : Will the PRIME MINISTER be pleased to state :

(a) the role of the Company Law Board in issues pertaining to holding of various mandatory meetings of public limited companies;

(b) whether any fresh guidelines have been issued to all concerned departments and Government Offices on the holding of such meetings;

(c) if so, the details thereof;

(d) whether cases of violation of the guidelines of Company Law Board in this regard have been noticed by the Government;

(e) if so, the details thereof during the last three years; and

(f) the action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ) : (a) If default is made in holding an Annual General Meeting in accordance with Section 166 of the Companies Act, 1956, the Company Law Board may call or direct the calling of a general meeting of the company under Section 167 on the application of any member of the company and give such ancillary or consequential directions as the said Board thinks expedient in relation to the calling, holding and conducting of the meeting. Further, if for any reason it is impracticable to call or to hold or to conduct meeting of a company other than an Annual General Meeting, in the manner prescribed by the Act, or the Articles, the Company Law Board is empowered under Section 186 of the said Act, either of its own motion or on an application of any director of the company or member of the company, or order a meeting of the company to be called, held and conducted in such manner as the Company Law Board thinks fit and also to give such ancillary or consequential directions as the said Board thinks expedient in this regard.

(b) No, Sir.

(c) to (f). Do not arise in view of reply to part(b) above.

Kashmiri Migrants

6082. SHRIMATI VASUNDHARA RAJEE : Will the PRIME MINISTER be pleased to state :

(a) the approximate number of Jammu and Kashmir migrants living in Delhi;

(b) the steps taken for the rehabilitation of those migrants in Delhi; and

(c) the details thereof?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (c). About 19000 families of Kashmiri migrants have registered themselves in Delhi. The Government policy does not envisage permanent rehabilitation of Kashmiri migrants out of Kashmir. It is expected that they would return to the Valley as soon as conditions conducive to their return can be created. In the mean time, the Govt. of NCT of Delhi is providing all possible sustenance and support as per norms/rules in vogue, so that hardships of these migrants are minimised.

[Translation]

Sainik Schools

6083. DR. SAKSHIJI : Will the PRIME MINISTER be pleased to state :

(a) the number of Sainik Schools in Uttar Pradesh alongwith the locations thereof; and

(b) the norms laid down for admission in these schools?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN) : (a) There is one Sainik School at Ghorakhal, in Nainital district, in Uttar Pradesh.

(b) Sainik Schools admit boys in Classes VI and IX through entrance examination on all India basis. Boys in the age group of 10 to 11 years and 13 to 14 years as on 1st July of the year are eligible for admission to the Class VI and IX respectively. The admission is made strictly in the order of merit and subject to medical fitness.

[English]

Joint Venture Proposals

6084. SHRI A. INDRAKARAN REDDY : Will the PRIME MINISTER be pleased to state :

(a) the details of the joint venture proposals approved for generating non-conventional energy during the last two years;

(b) the places where the projects for the purpose have been set up;

(c) the number of such proposals under consideration of the Government at present; and

(d) the estimated cost of each project?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR) : (a) to (d). During the last two years, 6 proposals of foreign investment joint venture have been approved by

Government as per the details given in the statement enclosed. The projects are at different stages of implementation. One proposal of M/s Ashfaque A. Khan, New Delhi for foreign collaboration with M/s Saladin Investment Services, Switzerland for setting up of a 250 MW wind farm in District Rajkot, Gujarat has been received by the Ministry.

STATEMENT

Proposals for Foreign Investment Approved During last two years

Programme	Indian	Collaboration Foreign	Total Cost (Foreign Equity)	Objective & States where projects are proposed to be set up
1. Wind Energy	i) Sun Source India Ltd.	Cannon Power Corpn. USA	60.00 Crore (60%)	Establishment of Wind Farm. in the State of Gujarat
	ii) LM Glass Fiber (I) Ltd.	LM Glas Fiber Denmark & The Industrialisation Fund for developing countries (IFU) Denmark	12.60 Crore (75%)	Production of blades for Wind electric generators in the State of Karnataka
2. Solar Photo voltaics	i) Solar Tech India Ltd.	Hileos Italy	56.00 lakh (40%)	Manufacture of Silicon Wafers in the State of Rajasthan
	ii) Eco Solar Systems India Pvt., Pune	Mr. Conard Jauslin etl. Switzerland	65.00 lakh (14%)	Establishment of manufacturing facility for alternate material solar cell in the State of Maharashtra
3. Battery Operated Vehicles	Pearless Developers Ltd., Calcutta	Frazer Nesh Ltd., UK	20.00 crore (18%)	Manufacture of solar passenger transport vehicle powered both with batteries and supplemented with Photovoltaic charging in the State of West Bengal.
4. General	Owimex Services India Secundarabad	Owimex Russia	10.00 lakh (50%)	Services in the field of Photovoltaics, Semiconductors, non-conventional energy, pollution control etc. in the State of Andhra Pradesh

B.H.E.L.

6085. SHRI ANANTRAO DESHMUKH : Will the PRIME MINISTER be pleased to state :

(a) the value of dues outstanding against the State Electricity Boards to the Bharat Heavy Electricals Ltd. (BHEL);

(b) the period since when the dues have been outstanding from each of the Boards; and

(c) the steps taken/proposed to be taken to recover the outstanding dues?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI) : (a) The value of dues outstanding against the State Electricity Boards to BHEL in Rs. 870 crores (at the end of Feb. '95).

(b) A statement is enclosed.

(c) The matter is pursued constantly with the concerned State Government and the State Electricity Boards.